

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 307
(IB)-89(ND)2018

New IA-5090/2023, New IA-5092/2023

IN THE MATTER OF:

M/s. Gozoop Online Pvt. Ltd. ... Applicant/Petitioner

Versus

OM Pizzas and Eats India Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 26.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SH. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Respondent

ORDER

IA-5090/2023 & IA-5092/2023: The applications are filed on behalf of IBBI for recalling the order dated 24.04.2023. Ld. Counsel appearing for the applicant/IBBI submitted that in terms of the order dated 24.04.2023, an investigation has been completed and a show cause notice is likely to be issued to the concerned Liquidator. She further submitted that there is no requirement for the appointment of a supervisor to supervise the affairs of the Liquidator, as there is no procedure in this regard. Having submitted so, she prayed for a short adjournment. At her request, the hearing is deferred to 04.10.2023 at 2:30 PM.

In the meantime, the investigation report referred to by Ld. Counsel appearing for the applicant be filed before this Tribunal.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)